

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 125**

**COMP.APPL(IBC)/321(CH)2019**  
**IA(I.B.C)/694(CH)2022**  
**IA(I.B.C)/695(CH)2022**  
**IA(I.B.C)/1444(CH)2022**

**In**  
**CP(IB) No. 223/Chd/Hry/2018**  
**(Admitted)**

**IN THE MATTER OF:**  
**Shri Amit Kansal**

**...Petitioner-Operational Creditor**

**Versus**

**R P Basmati Rice Ltd.**

**...Respondent-Corporate Debtor**

**Under Section: 9, 60(5), 43(1) r/w 44 (1), 49(2), 66(1) IBC 2016**

**Order delivered on 16.07.2024**

Due to paucity of time, the matter could not be taken up today, hence adjourned to 28.08.2024.

Sd/-

**Court Officer**